

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO(S). 14200/2019

(Arising out of impugned final judgment and order dated 15-03-2019 in WC No. 37298/2018 passed by the High Court Of Judicature At Allahabad)

M/S. HINDALCO INDUSTRIES LTD.

PETITIONER(S)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

RESPONDENT(S)

(IA No. 92969/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 92970/2019 - EXEMPTION FROM FILING O.T.)

Date : 10-07-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI

HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Mr. Mahfooz Ahsan Nazki, AOR
Mr. Ashish Prasad, Adv.
Ms. Mukta Dutta, Adv.
Mr. Pruthvi Dhinoja, Adv.
Mr. Sam C Mathew, Adv.

For Respondent(s) Mr. Samar Vijay Singh, AOR
Ms. Sabarni Som, Adv.
Mr. Fateh Singh, Adv.
Mr. Aman Dev Sharma, Adv.
Ms. Kanika, Adv.

Mr. Abhishek Singh, Adv.
Mr. Akash Singh, Adv.
Mr. Rudra Vikram Singh, Adv.
Mr. Piyush Srivastav, Adv.
Ms. Manju Jetley, AOR

UPON hearing the counsel the court made the following
O R D E R

1. Learned counsel for the parties jointly state that the present matter has been referred to the Lok Adalat.
2. At joint request, list in the month of September, 2024.

(Nand Kishor)
Court Master (NSH)

(Geeta Ahuja)
Assistant Registrar-cum-PS